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Title : Regarding the issue of final Eco-sensitive Notification of Western Ghats –laid.

**SHRI VINAYAK BHAURAO RAUT (RATNAGIRI-SINDHUDURG):** The matter regarding issuance of final notification declaring Eco-Sensitive Area (ESA) of Western Ghats in Sindhudurg and Ratnagiri Districts of Maharashtra has been pending with the Ministry of Environment, Forest & Climate change for quite a long time.

People of my Constituency's Sindhudurg & Ratnagiri have been demanding for exclusion of certain villages from the final ESA Notification to be issued by Ministry of the MOEF&CC. Maharashtra Government has furnished their final suggestions/comments on the Draft Notification sought by the MOEF&CC and has also recommended these villages for exclusion from the final ESA notification to be issued by the Central Govt.

However, this matter has been pending with the Central Govt. since 2013. Due to inordinate delay in issuing the final ESA Notification, essential development works have been adversely affected and local people are unable to carry out even their routine work. This is causing huge loss of livelihood to the local people of my Constituency.

Hon'ble Bombay High Court in its judgement dated 19th July, 2019 delivered in response to a Writ Petition No. 12047 of 2017 filed by villagers of my Constituency had directed the Union of India to issue the final notification latest within 6 months from the date of Judgement i.e. 19th July, 2019. The deadline of six months set by the Bombay High

Court to the Central Govt. for issue of final notification is also expiring in one month's time.

I would, therefore, urge the Hon'ble Minister of Environment, Forest & Climate Change to kindly take necessary steps to issue the final ESA Notification before the deadline set by Hon'ble Bombay High Court expires.